

(2021) 08 UK CK 0258

In the Uttarakhand High Court

Case No : Writ Petition (M/S) No. 509 Of 2012

Ranjit Singh & Another

APPELLANT

Vs

State Of Uttarakhand & Others

RESPONDENT

Date of Decision : 16-08-2021

Acts Referred:

Citation : (2021) 08 UK CK 0258

Hon'ble Judges : Manoj Kumar Tiwari, J

Bench : Single Bench

Advocate : Piyush Garg, I.P. Kohli

Final Decision : Disposed Of

Judgement

Manoj Kumar Tiwari, J

1. By means of this writ petition, petitioners have sought the following relief:

â??(a) Issue a writ of mandamus directing the respondents to hand over the physical and vacant possession of the portion of the property under their occupation, bearing no. 72 Rajpur Road Dehradun to the petitioners.â??

2. Learned counsel for the petitioners submits that the order dated 04.09.2013 passed by Division Bench of this Court in Special Appeal No. 64 of 2012 has an effect of disposal of present writ petition itself.

3. In such view of the matter, the writ petition stands disposed of.